

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos. 33413-33415/2014

(Arising out of impugned final judgment and order dated 05-05-2010 in WA No. 53870/1999, 09-04-2014 in WA No. 53870/1999, 15-07-2014 in SA No. 507/2014, 09-04-2014 in RA No. 155396/2010 passed by the High Court of Judicature at Allahabad)

DINA NATH ALIAS DEEN DAYAL

Petitioner(s)

VERSUS

THAKUR BAL GOPAL JEE MAHARAJ AND BHAGWATI & ORS. Respondent(s)

(With IA No. 1/2014 - CONDONATION OF DELAY IN FILING, IA No. 42542/2017 - EXEMPTION FROM FILING O.T., IA No. 42541/2017 - EXEMPTION FROM FILING O.T., IA No. 42538/2017 - EXEMPTION FROM FILING O.T.)

Date : 21-09-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s)

Ms. Meenakshi Arora, Sr. Adv.

Mr. Mohit D. Ram, AOR

For Respondent(s)

Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

Ms. Meenakshi Arora, learned senior counsel appearing for the petitioner, seeks an adjournment on account of bereavement in the family. List the matter on 28th September, 2021, as first case.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER